

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,**  
**NEW DELHI**

**Comp. App. (AT) (Ins.) No. 1189 of 2022 &**  
**I.A. No. 3680 of 2022**

**In the matter of:**

**Mukesh Kumar**

**....Appellant**

**Vs.**

**Mannil Sudhir Nair & Ors.**

**...Respondents**

**For Appellant: Mr. Mayank Wadhwa, Mr. Kumar Anurag Singh,  
Ms. Muskan Gupta, Advocates.**

**For Respondents: Present but not marked attendance**

**ORDER**

**20.10.2022:** Heard Learned Counsel for Appellant as well as for Respondent.

2. This appeal has been filed against the order passed by the Adjudicating Authority dated 19.09.2022 admitting Section 7 application filed by the Financial Creditor. This Tribunal by order dated 30.09.2022 has already stayed the impugned order. IA No. 3921 of 2022 has been filed bringing on record the settlement between the parties dated 29.09.2022.

3. Learned Counsel for the parties submit that both the parties shall abide by the terms of settlement. It is submitted that no IRP has yet been appointed.

4. Considering the aforesaid facts, we allow the I.A. No. 3921 of 2022 and take the settlement on record. The order dated 19.09.2022 is set aside. ***The appeal is disposed of accordingly.***

**[Justice Ashok Bhushan]  
Chairperson**

**[Mr. Barun Mitra]  
Member (Technical)**

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